

LIST OF INDEX

Shri K. S Phirange

230s pume

(Shrey Deo)

LIST OF PAPERS IN O.A./T.A. NO. 124

of 1990

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	25.1.90	Per TO
	11	19.2.90	TO
2	S 490		By Registered order
11	26.6.90		— 1 —
3	19.11.93		Per TO
11	27.1.94		TO Final order by Hon'ble MCA Shri M R Kolhatkar & Hon'ble M(S) Smt L Swaminathan (Case disposed of.)
II	—	—	List of Index enclosed.
III	1-2	23.11.93	Notices are sent to applicant & Res No 1.
	3	19.2.94	Final order of 27.1.94 sent to the Both the Comptys
<i>MS in 10 Defence & 2015 (Sh R K Shetty)</i>			
<i>25/12/02</i>			

NSD/-

OA 124/90

APPENDIX A FORM

FORM I
(See rule 4)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985.

.....
Title of the Case :

Pay Scale Revision.

INDEX

Part II

S.No.	Description of documents relied upon	Page No.
1.	Application	1 to 8
2.	Documents: List Representations Order dtd 15/1/90 8/11/89	9 10 to 16 17 18
4.	Application for JT Petition	19
5.	Application for Simultaneous hearing	20
6.	Authority in the name of Shri Phirange	21
7.	Vakalatnama of S.R. Patwardhan Signature of <i>[Signature]</i>	22

For use in Tribunal's Office

- Date of filing
or
Date of Receipt by post
Registration No.

Signature
for Registrar.

Central Administrative Tribunal, P.W.D. Building, Rajpath, New Delhi-110001	Q5/1/90
Stamp No 45190 6 sets	86

...2/-

DB.

1

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders

Tribunal's orders

Stamp No. 45/90

Per Tribunal

fixed for Admonition hearing
on 19/2/90 with prayer for
Jt petition

Y/pe 25/1
M/4 Rg

Noted
Patwar
S. R. Patwardhan
20/1/90

Dated: 19.2.90

Jt petition
orders of Tribunal
reserved

Heard Mr. S. R. Patwardhan,
learned advocate for the
applicants.

The applicants are permitted
to file this joint application.

The application is
admitted.

Issue notices to the
respondents to file the
replies before the Registrar
on 5.4.90 with a copy to the
applicants' advocate.

Notices are issued
to the All Respondents
on dt 2-3-90

Not
2-3-90

Neither the AD
nor the unserve
notices have been
reced back in
respect of All Respondents

Not
5-4-90

Not

(M. Y. Patolkal) (M. B. Majumdar)
M(A) M(R)

(2)

O.A.124/90.

Date : 5.4.1990.

Applicant is present in person.

Mrs. P. R. Shetty, Advocate for Mr R. K. Shetty, Counsel appears for the Respondents.

By consent adjourned to 26-6-1990 for reply and further directions.

Advocate for the Respondents has undertaken to serve copy of the reply directly on the applicant before filing the reply in this office. The applicant need not remain present on that date.



Dy. Registrar.

Notice dt. 23.90 served on R. No 3 on dt. 14.4.90

7.3.90

14/4/90 14/4

Notice dt. 23.90 served on R. No 1 on dt. 8.3.90

14/4/90 14/4

Neither the A.O. nor the unserved notice have been recd. back in respect of

R. No 2

14/6/90

O.A.124/90

Date: 26.6.1990

Mr. S. R. Patwardhan, Advocate for the applicant.

Mr. Ravi Shetty, Advocate for Mr. R. K. Shetty, Advocate appears for Respondents.

He has filed reply today on behalf of Respondents and has served copy of the same on the Advocate Shri Patwardhan.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Shetty says that at the time of fixing the date of hearing notice may be issued to Respondent No. 3. Notice may also be issued to the Applicant No. 1 with a request to inform the other co-applicants.



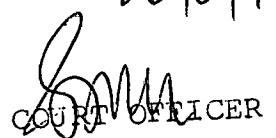
Dy. Registrar.

(B)

PER TRIBUNALDA.

19/11/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die List. Fixed for Final Hearing on 22/11/94. Issue notices to the parties as per order dated 26/6/90.



COURT OFFICER

relinquished his application
C.R.W. 3 on 23/11/93.

2
26/11

Date - 27-1-94

To-day Mr. H.Y. Deo, advocate for the applicant files his Vakalat-naama in place of Shri Patwardhan. He also submits that the applicant has received all the benefits prayed for in this O.T. and therefore he does not want to press this application. In the circumstances the case is treated as disposed of as not pressed.

RC/1/2

Q
3/11/94Mr. R. Kolhatkar

(Smt. L. SWAMINATHAN) M (J)

(M. R. KOLHATKAR)

M (A)

Order / judgment despatched
to : A.P.I. respondent(s)
on : 19/11/94
S.R.A. 212